

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 463/MP/2014
along with IA No. 40/2019**

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents).

OP No. 71/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.1/2006.

Petitioners: APEDCL & ors.

Respondent: GMR Vemagiri Power Generation Limited.

OP No. 72/2012

Subject : Petition under Section 86 (1) (f) of the Electricity Act 2003 for a direction to the respondents to pay additional fixed charges of Rs. 0.439 Ps/KWH for the balance period of the PPA.

Petitioner : GMR Vemagiri Power Generation Limited

Respondents : APEDCL and others

Date of Hearing: **16.2.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties present: Shri Sajan Poovayya, Senior Advocate, GVPGL
Ms. Divya Chaturvedi, Advocate, GVPGL
Shri Saransh Shaw, Advocate, GVPGL
Shri Abhishek Kakker, Advocate, GVPGL
Shri Anand Ganesan, Advocate, Telangana Discoms
Ms. Kriti Soni, Advocate, Telangana Discoms

Record of Proceedings

Since the orders in these Petitions (which were reserved on 23.3.2023) could not be issued prior to one Member of this Commission, who formed part of the Coram, demitting office, these petitions have been re-listed for hearing.



2. Based on the consent of the learned Senior counsel for GMRVPGL and the learned counsel for the Respondent Discoms, the Commission directed to list these petitions for hearing on **20.3.2024** at **2:30 p.m.**

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

